

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2053
ANSWERED ON:08.03.2013
MISUSE OF SECTION G OF IT ACT
Singh Shri Sushil Kumar

Will the Minister of FINANCE be pleased to state:

- (a) the amount of rebate given u/s 80G of Income-tax Act, 1961 during each of the last three years and the current year;
- (b) whether any shortcomings have been noticed by the Government regarding the provisions of the section; and
- (c) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI S.S. PALANIMANICKAM)

(a) The tax forgone as a result of deductions given to the taxpayers is maintained in the form of a Revenue Forgone statement in the Receipts Budget which is a part of the Annual Budget documents. This statement also includes the revenue forgone on account of the deduction claimed under section 80G. The same is tabulated as under:-

Financial Year Amount of revenue foregone u/s 80G
(Rs. in Crore), category-wise

	Corporate Firms/Association of Individuals persons/Body of individuals		
2009-10	554	38	761
2010-11	669	40	288
2011-12	404.3	34.9	297.4
2012-13	445.7	42.1	358.9
(Projected)			

(b) and (c) Shortcomings noticed in section 80G have been addressed by way of legislative amendments from time to time.